

**PROFORMA-I**

**STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 30/06/2016.**

Description of cases	Cases pending at the beginning of the quarter year.	Institution during the quarter year	Disposal during the quarter year					T O T A L	Number of cases in which Judgments Reserved & pending				Cases pending at the end of the quarter year
			At Preliminary hearing	By a Single judge	By Division bench	By full Bench	By Constitution bench		Over a month and less than two month	Over Two months and less than four months	Over four months and less than six months	Over six months	
1	2	3	4	5	6	7	8	9	10	11	12	13	14

**1 MAIN CASES**  
**ORIGINAL SIDE**  
**(CIVIL)**

- a) Civil Suits
- b) Admiralty suits
2. Testamentary and intestate suits.
3. Insolvency Cases
4. Liquidation Cases
5. Chartered Accountant Act, 1949
6. Special Jurisdiction Cases



**7. WRIT PETITIONS**

a) Service matter	10	06	--	06	--	--	--	06	--	--	--	--	10
b) Land Reforms													
c) Labour laws													
d) Others	31	14	--	06	03	--	--	09	--	--	--	--	36

1	2	3	4	5	6	7	8	9	10	11	12	13	14
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- 8(a) Banking Regulation Act.1949  
 (b) Execution.transferred and interlocutory applications under Section 45(C) of the Banking Regulation Act.1949.

9. **Company petition & application**

- a) Petitions  
 b) Applications in Petitions  
 c) Applications in liquidation proceedings  
 d) Applications in company appeals  
 e) Matter transferred U/S 455(3) of the Companies Act.

10. Income Tax References and application

11.Sales Tax References and Applications

12. **Other Direct and Indirect Tax**

**References and applications**

- a) Gift Tax Wealth Tax and Estate Duty References and Applications  
 b) Other tax Revision cases  
 c) Other Tax References and Applications

13. **Petitions Under Indian Arbitration Act.**

-- 01 -- -- -- -- -- -- -- -- -- 01

14. **Matrimonial Cases and Reference**

- a) Matrimonial Suits/Cases.  
 b) Matrimonial References.  
 c) Petition U/S 24 of the Hindu Marriage Act.

01 -- -- -- 01 -- -- 01 -- -- -- --

15. Land Acquisition Reference

16. **Election Petitions and applications**

- a) Election Petitions  
 b) Applications in Election Cases

17. Insurance Act. Reference & applications



1	2	3	4	5	6	7	8	9	10	11	12	13	14
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18. **Motions**

- a) Motion for sanction of prosecution
- b) Motion for setting aside fraudulent transfers
- c) Motion for annulment of adjudication orders.
- d) Motion for setting aside Insolvency cases
- e) Notice of Motion for stay order

19. **Other Petitions and Applications.**

- a) Probate Civil Petitions
  - b) Petitions under the Guardians & Wards Act.
  - c) Contempt of Court(Civil)Petitions
  - d) Cross objections
  - e) Transfer Petition (C)
  - f) Applications for Leave to Sue as Indigent person.
  - g) Execution applications on the Original side.
  - h) Special Cases Under Order XXXVI of Civil Procedure Code 1898.
  - i) Applications under Court Fees Act. Regarding valuation of Estate.
- |    |    |    |    |    |    |    |    |    |    |    |    |    |    |
|----|----|----|----|----|----|----|----|----|----|----|----|----|----|
| 02 | -- | -- | 02 | -- | -- | -- | 02 | -- | -- | -- | -- | -- | -- |
| 04 | -- | -- | 01 | -- | -- | -- | 01 | -- | -- | -- | -- | -- | 03 |
| -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- |



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	1	2	3	4	5	6	7	8	9	10	11	12	13	14
j) Petitions under Foreign Awards (Recognition and Enforcement Act.1961)														
k) Petitions Application for														
i) Injunction in Original Proceedings														
ii) Appointment of Receivers in Original Proceedings.														
<b>20. TOTAL</b>		<b>48</b>	<b>21</b>	<b>--</b>	<b>15</b>	<b>04</b>	<b>--</b>	<b>--</b>	<b>19</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>50</b>
<b>ORIGINAL SIDE(CRIMINAL)</b>														
21. High Court Sessions														
22. <b>Writ Petitions</b>														
a) Relating to Investigation or Trial of Criminal cases		--	01	--	01	--	--	--	01	--	--	--	--	--
b) Habeas Corpus Petitions														
23. Special Criminal Applications for Writs under the Constitution and U/S 491 Of the Code of Criminal Procedure,1898														
24. Criminal Contempt, under the Contempt Of Courts Act.		--	--	--	--	--	--	--	--	--	--	--	--	--
25. <b>Others</b>														
a) Transfer Petition (Crl.)		01	--	--	--	--	--	--	--	--	--	--	--	01
b) Application U/S 482 of Criminal Procedure of 1973 of under any Other corresponding provision		03	07	--	04	--	--	--	04	--	--	--	--	06
<b>26. TOTAL</b>		<b>04</b>	<b>08</b>	<b>--</b>	<b>05</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>05</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>07</b>



	1	2	3	4	5	6	7	8	9	10	11	12	13	14
<b>27. APPELLATE SIDE (CIVIL)</b>														
<b>Writ Appeals</b>														
a) Service matters		02	--	--	--	01	--	--	01	--	--	--	--	01
b) Land Reforms including land ceilings														
c) Labour Laws														
d) Other		--	--	--	--	--	--	--	--	--	--	--	--	--
28. Letters patent Appeals														
<b>29. First Appeals from</b>														
a) Original Side														
b) Judgment		12	03	--	02	--	--	--	02	--	--	--	--	13
c) Orders		02	01	--	--	--	--	--	--	--	--	--	--	03
30. Second Appeals from Judgment														
		01	--	--	--	--	--	--	--	--	--	--	--	01
<b>31. Miscellaneous First Appeals from</b>														
a) Original Side														
b) Judgment														
c) Orders														
<b>32. Miscellaneous Second Appeals from</b>														
a) Judgment		--	--	--	--	--	--	--	--	--	--	--	--	--
b) Orders		--	--	--	--	--	--	--	--	--	--	--	--	--
33. Revision Petitions		02	01	--	01	--	--	--	01	--	--	--	--	02
34. Civil References														
35. Civil Miscellaneous Petitions under Article 227 of the Constitution														
<b>36. Other Appeals</b>														
a) City Civil Court Appeals														
b) Review of Judgments		01	01	--	--	--	--	--	--	--	--	--	--	02
c) Compensation, Claims and Special Appeals		14	04	--	09	--	--	--	09	--	--	--	--	09
d) Original Civil Jurisdiction Appeals														
e) Execution First Appeals														
f) Special Tribunal Appeal														
<b>37. TOTAL</b>		<b>34</b>	<b>10</b>	<b>--</b>	<b>12</b>	<b>01</b>	<b>--</b>	<b>--</b>	<b>13</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>31</b>



1	2	3	4	5	6	7	8	9	10	11	12	13	14
---	---	---	---	---	---	---	---	---	----	----	----	----	----

**APPELLATE SIDE(CRIMINAL)**

<b>38. Criminal Appeals</b>														
a) By persons convicted	32	07	--	10	03	--	--	13	--	--	--	--	--	26
b) By Government from Judgment of Acquittal	02	01	--	--	01	--	--	01	--	--	--	--	--	02
c) By complaint, U/S 378(4) of Criminal Procedure Code.	02	--	--	--	--	--	--	--	--	--	--	--	--	02
39. Criminal Revisions	05	--	--	02	--	--	--	02	--	--	--	--	--	03
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions.														
41. Criminal L.P.	01	01	--	--	01	--	--	01	--	--	--	--	--	01
<b>42. Others</b>														
a) Fresh Bail Applications pending Investigation of trial	--	01	--	01	--	--	--	01	--	--	--	--	--	--
b) Bail including Anticipatory Bail	01	--	--	--	--	--	--	--	--	--	--	--	--	01
c) Revision Petition (FAM CT)														
<b>43. TOTAL</b>	<b>43</b>	<b>10</b>	<b>--</b>	<b>13</b>	<b>05</b>	<b>--</b>	<b>--</b>	<b>18</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>35</b>
<b>GRAND TOTAL ( 20+26+37+43)</b>	<b>129</b>	<b>49</b>	<b>--</b>	<b>45</b>	<b>10</b>	<b>--</b>	<b>--</b>	<b>55</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>123</b>



**PROFORMA III**

**HIGH COURT OF SIKKIM**

CLASSIFICATION OF CASES PENDING AT THE END OF THE QUARTER YEAR ENDING 30/06/2016 IN TERMS OF DATE OF INSTITUTION

Description of Cases	PENDING FOR											TOTAL
	Less Than One year	One to two years	Two to three years	Three to four years	Four to five years	Five to Six years	Six to Seven years	Seven to Eight years	Eight to Nine years	Nine to Ten years	Over Ten Year	
MAIN CASES	2	3	4	5	6	7	8	9	10	11	12	13

**1.ORIGINAL SIDE(CIVIL)**

**1.Suits**

- a) Civil Suits
- b) Admiralty suits
- 2. Testamentary and intestate suits.
- 3. Insolvency Cases
- 4. Liquidation Cases
- 5. Chartered Accountant Act.1949
- 6. Special Jurisdiction Cases

**7. WRIT PETITIONS**

- |                                                                                                   |    |    |    |    |    |    |    |    |    |    |    |    |
|---------------------------------------------------------------------------------------------------|----|----|----|----|----|----|----|----|----|----|----|----|
| a) Service matters                                                                                | 11 | 01 | -- | -- | -- | -- | -- | -- | -- | -- | -- | 12 |
| b) Land Reforms, including land Ceilings                                                          |    |    |    |    |    |    |    |    |    |    |    |    |
| c) Labour laws                                                                                    |    |    |    |    |    |    |    |    |    |    |    |    |
| d) Others                                                                                         | 19 | 10 | 03 | -- | -- | 01 | -- | 01 | -- | -- | -- | 34 |
| 8. a) Banking Regulation Act 1949                                                                 |    |    |    |    |    |    |    |    |    |    |    |    |
| b) Execution, transferred & Interlocutory Applications U/S 45© of the Banking Regulation Act.1949 |    |    |    |    |    |    |    |    |    |    |    |    |
| 9. <b><u>Company Petition &amp; Applications</u></b>                                              |    |    |    |    |    |    |    |    |    |    |    |    |
| a) Petitions                                                                                      |    |    |    |    |    |    |    |    |    |    |    |    |
| b) Applications in Petition                                                                       |    |    |    |    |    |    |    |    |    |    |    |    |
| c) Applications in Liquidation Proceedings.                                                       |    |    |    |    |    |    |    |    |    |    |    |    |



	1	2	3	4	5	6	7	8	9	10	11	12	13
10. Income Tax References & Applications													
11. Sales Tax References & Applications													
<b>12. Other Direct &amp; Indirect Tax Reference &amp; Applications</b>													
a) Gift Tax, Wealth Tax & Estate Duty Reference & Applications													
b) Other Tax Revisions Cases													
c) Other Tax Reference & Applications													
13. Petitions under Indian Arbitration Act	--	--	--	--	--	--	--	--	--	--	--	--	--
<b>14. Matrimonial Cases &amp; References</b>													
a) Matrimonial Suits/Cases	--	--	--	--	--	--	--	--	--	--	--	--	--
b) Matrimonial References													
c) Petition U/S 24 of the Hindu Marriage Act.													
15. Land Acquisition References													
<b>16. Election Petitions &amp; Applications</b>													
a) Election Petitions													
b) Applications in Election Cases													
17. Insurance Act References & Applications													
<b>18. Motions</b>													
a) Motion for sanction of Prosecution													
b) Motion for setting aside Fraudulent Transfer													
c) Motion for Annulment of Adjudication													
d) Motion for setting aside insolvency cases													
e) Notice for motion for stay order													
<b>19. Other Petition &amp; Applications</b>													
a) Probate Civil Petitions													
b) Petitions under the Guardianship & Wards Act.													
c) Contempt of Court (Civil) Petitions	--	--	--	--	--	--	--	--	--	--	--	--	--
d) Cross Objections		01	02	--	--	--	--	--	--	--	--	--	03
e) Applications for leave to Sue as Indigent Persons													
f) Execution Applications on the Original Side													
g) Special Cases under Order XXXVI of Civil Procedure Code of 1908.													





	1	2	3	4	5	6	7	8	9	10	11	12	13
h) Application under Court Fees Act Regarding Valuation of Estate.													
i) Petition under Foreign Awards (recognition & Enforcement Act.1961)													
<b>j) Petitions/Applications for</b>													
i) Injunction in Original Proceedings													
ii) Appointment of Receivers in Original Proceedings													
<b>20 TOTAL</b>		31	13	03	--	--	01	--	01	--	--	--	49
<b><u>ORIGINAL SIDE(CRIMINAL)</u></b>													
21. High Court Sessions													
22. <b><u>Writ Petitions</u></b>													
a) <u>Relating to Investigations or Trials Of Criminal Cases.</u>		--	--	--	--	--	--	--	--	--	--	--	--
Habeas Corpus Petitions													
23. Special Criminal Applications for Writs under the Constitution and U/S 491 of the Code of Criminal Procedure.1998													
24. <u>Criminal Contempt under the Contempt of Courts Act.</u>													
25. <b><u>Others</u></b>													01
a) <u>Transfer Petition (Crl.)</u>		01	--	--	--	--	--	--	--	--	--	--	--
b) <u>Applications U/S 482 of Criminal Procedure Code of 1973 or Under any other corresponding provision</u>		04	02	--	--	--	--	--	--	--	--	--	06
<b>26. TOTAL</b>		05	02	--	--	--	--	--	--	--	--	--	07



: 10 :

	1	2	3	4	5	6	7	8	9	10	11	12	13
<b>APPELLATE SIDE (CIVIL)</b>													
<b>Writ Appeals</b>													
a) Service matters		01	--	--	--	--	--	--	--	--	--	--	01
b) Land Reforms, including Land Ceilings													
c) Labour Laws													
d) Other													
28. Letters patent Appeals													
<b>29. First Appeals</b>													
a) From Original Side													13
b) From Judgment		11	01	01	--	--	--	--	--	--	--	--	03
c) From Orders		03	--	--	--	--	--	--	--	--	--	--	01
30. Second Appeal from Judgment		01	--	--	--	--	--	--	--	--	--	--	01
<b>31. Miscellaneous First Appeals</b>													
a) From Original Side													
b) From Judgment													
c) From Orders													
<b>32. Miscellaneous Second Appeals</b>													
a) From Judgment													
b) From Orders													
33. Revision Petitions		03	--	--	--	--	--	--	--	--	--	--	03
34. Civil References													
35. Civil Miscellaneous Petition under Article 227 of the Constitution													
<b>36. Other Appeals</b>													
a) City Civil Court Appeals													02
b) Review of Judgments		02	--	--	--	--	--	--	--	--	--	--	09
c) Compensation, Claims & Special Appeals		09	--	--	--	--	--	--	--	--	--	--	09
d) Original Civil Jurisdiction													
e) Execution First Appeals													
f) Special Tribunal Appeals													
<b>37. TOTAL</b>		<b>30</b>	<b>01</b>	<b>01</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>32</b>



	1	2	3	4	5	6	7	8	9	10	11	12	13
<b>APPELLATE SIDE(CRIMINAL)</b>													
<b>38. CRIMINAL APPEALS</b>													
a) <u>By persons convicted</u>		26	--	--	--	--	--	--	--	--	--	--	26
b) <u>By Government from Judgment of Acquital</u>		02	--	--	--	--	--	--	--	--	--	--	02
c) <u>By Complaint U/S 378(4) of Criminal Procedure Code.</u>		01	01	--	--	--	--	--	--	--	--	--	02
<b>39. Criminal Revisions</b>		03	--	--	--	--	--	--	--	--	--	--	03
<b>40. Confirmation Cases U/S 366 of Criminal Procedure Code under Any corresponding Provision</b>													
<b>41. Criminal L. P.</b>		01	--	--	--	--	--	--	--	--	--	--	01
<b>42. Others</b>													
a) <u>Fresh Bail Application pending Investigation/Trial.</u>		--	--	--	--	--	--	--	--	--	--	--	--
b) <u>Bail including Anticipatory Bail</u>		--	--	--	--	--	--	--	--	--	--	--	--
c) <u>Revision Petition (FAM CT)</u>		01	--	--	--	--	--	--	--	--	--	--	01
<b>43. TOTAL</b>		34	01	--	--	--	--	--	--	--	--	--	35
<b>GRAND TOTAL (20+26+37+43)</b>		100	17	04	--	--	01	--	01	--	--	--	123

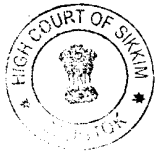


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PROFORMA-V

STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 30/06/2016

Sanction strength of judges	Actual strength of Judges		TOTAL	No. of Court Working days	Total number of judge days.
	No. of judges entrusted with Court work only	No. of judges entrusted with other work exclusively			
1.	2.	3.	4.	5.	6.
03	03	--	03	62	74



*[Signature]*  
Deputy Registrar (Judicial)  
High Court of Sikkim  
at Gangtok